ITEM NO.1

COURT NO.5

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IN RE: THREE WHEELERS (1) IA NO. 138385/2021 (APPLN. FOR DIRECTIONS ON B/O BAJAJ AUTO LTD.)

IN RE: BS IV/BS VI VEHICLES

(1) IA NOS. 102618 AND 118668/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/0 J.R. YAMAHA) (2) IA NO. 113087/2020 (APPLN. FOR DIRECTIONS ON B/O HARI KRISHAN SHARMA) (3) IA NOS. 116007 AND 115987/2020 (APPLNS. FOR IMPLEADMENT AND SINAM DIRECTIONS ON B/0 SHRI PRITAM SINGH AND ORS.) (4) IA NO. 130236/2020 (APPLN. FOR INTERIM DIRECTIONS ON BEHALF OF KUMAR PAL SINGH) (5) IA NOS. 129302 AND 129306/2020 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING DULY AFFIRMED AFFIDAVIT ON B/O STATE OF MANIPUR) (6) IA NOS. 127047 AND 127048/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS B/0 SCORPIO ON M/S PETRO) (7) IA NOS. 118512 AND 118511/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O GLOBAL FORCE MGT. SERVICE PVT. LTD.) (8) IA NOS. 118519 AND 118517/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/0 ECOGREEN ENVIROTECH SOLUTION LTD.) (9) IA NO. 133381/2020 (APPLN. FOR DIRECTIONS ON **B/0** BHARAT CORPN. PETROLEUM LTD.) NO. 121722/2020 (APPLN. SEEKING CLARIFICATION (10)IA IΝ IMPLEMENTATION OF ORDER DT. 13.08.2020 ON B/O HABIB ENTERPRISES) (11) IA NOS. 134723 AND 134733/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/0 PRADEEP KR. SHARMA AND CO.) (12) IA NO. 31082/2021 (APPLN. FOR DIRECTIONS ON B/O MOHD. ASIF KHAN) (APPLN. FOR MODIFICATION (13) IA NO. 1700/2021 0F ORDER DT. COMMISSIONER B/0 0F 19.06.2020 ON DY. POLICE) (14) IA NOS. 34355 AND 34358/2021 (APPLNS. FOR INTERVENTION AND ON **B/0** SWETA DIRECTIONS SHARMA)

(15) IA NOS. 33511 AND 33965/2021 ( (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/0 MUNNU SINGH) (16) IA NOS. 32756 AND 32749/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/0 AMBA AUTO AGENCIES) (17) IA NOS. 38495, 38498, 38505, 38500, 38510 AND 44080/2021 (APPLNS. FOR IMPLEADMENT, DIRECTIONS, EXEMPTION FROM FILING DULY AFFIRMED AFFIDAVIT AND EXEMPTION FROM FILING O.T. ON B/O KIRAT PVT. SARTAJ MOTORS LTD.) (18) IA NOS. 32802 AND 32805/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON **B/0** BATRA AUTOMOBILES) (19) IA NOS. 32803 AND 32811/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON **B/0** ANAND AUTO AGENCIES) (APPLNS. FOR IMPLEADMENT AND (20) IA NOS. 32789 AND 32783/2021 DIRECTIONS ON B/O BATRA AUTOMOBILES (I)) (APPLNS. FOR IMPLEADMENT AND (21) IA NOS. 32849 AND 32831/2021 ON **B/0** V.S. DIRECTIONS SINGHAL) (APPLNS. FOR INTERVENTION AND (22) IA NOS. 50904 AND 50864/2021 DIRECTIONS ON B/0 DELHI MSW SOLUTION LTD.) (23) IA NOS. 50960 AND 50962/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O M/S SREE GOKULAM MOTORS AND SERVICES PVT. LTD., KERALA) (24) IA NOS. 55395 AND 55396/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/0 JAVED BASHEER AND ORS.) (25) IA NOS. 56164 AND 56166/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/0 SAMEER KR. PARATE) (26) IA NO. 66040/2021 (APPLN. FOR PERMISSION TO REGISTER EURO III OXYTRUCKS ON BEHALF OF STATE OF COMPLAINT HARYANA) (27) IA NO. 66504/2021 (APPLN. FOR DIRECTIONS ON B/O EAST DELHI MUNICIPAL CORPORATION) (28) IA NO. 66856/2021 (APPLN. FOR DIRECTIONS ON B/O NORTH DELHI MUNICIPAL CORPORATION) (29) IA NO. 72363/2021 (APPLN. FOR DIRECTIONS ON B/O MAIL MOTOR **DEPARTMENT**) SERVICE, POST AND TELEGRAPH (30) IA NO. 57084/2021 (APPLN. FOR DIRECTIONS ON B/O ARORA MOTORS) (31) IA NOS. 61308 AND 61309/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/0 PRADEEP KUMAR) (32) IA NO. 94737/2021 (APPLN. FOR DIRECTIONS ON B/O DIRECTORATE OF SERVICES, GOVT. OF NCT HEALTH 0F DELHI) (33) IA NOS. 105997 AND 106002/2021 (APPLNS. FOR IMPLEADMENT AND B/0 DIRECTIONS ON OM SAI MOTORS) (34) IA NOS. 108649 AND 108650/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/0 MOHD. SHAKIR) (35) IA NO. 127713/2021 (APPLN. FOR DIRECTION ON B/O NORTH DELHI MUNICIPAL CORPN.) 134225/2021 (APPLN. FOR INTERIM DIRECTIONS ON B/O (36) IA NO. BITTOO TOUR AND TRAVELS) (37) IA NO. 138633/2021 (APPLN. FOR CLARIFICATION OF ORDER DT. 24.11.2020) (38) IA NOS. 110383 AND 110384/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON **B/0** CHAITANYA JAIN) (39) IA NOS. 141519 AND 152459/2021 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O GURUDWARA SRI GURU SINGH SABHA)

IN RE: PET COKE

(1) IA NOS. 95814 AND 95815/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTION ON B/O SANGHVI TECHNO PRODUCTS)
(2) IA NO. 115613/2021 (APPLN. FOR CLARIFICATION OF ORDER DATED 09.10.2018 ON BEHALF OF RAIN CII CARBON (VIZAG) LIMITED)

IN RE: ALLOCATION OF NATURAL GAS TO M/S INDRAPRASTHA GAS LIMITED (1) I.A. NOS. 250-251/2005 (FOR STAY ON BEHAL OF INDRAPRASTHA GAS LIMITED) 266/2005 (FOR DIRECTIONS ON B/O HARYANA CITY GAS (2) I.A. NO. DISTRIBUTION LTD.) (3) I.A. NO. 346/2013 (FOR DIRECTIONS ON B/O INDRAPRASTHA GAS LTD.) (4) I.A. NO. 73432/2017 (FOR INTERIM STAY AND DIRECTIONS ON B/O CITY HARYANA GAS DISTRIBUTION LTD.) (5) I.A. NO. 104664/2017 (APPLICATION FOR DIRECTIONS ON **B/0** INDRAPRASTHA GAS LTD.) 131093/2017 (FOR DIRECTIONS ON B/O HARYANA CITY GAS (6) I.A. NO. DISTRIBUTION LTD.) (7) I.A. NO. 23814/2018 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.) (8) I.A. NO. 72559/2018 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.) (9) I.A. NO. 131352/2018 (APPLN. FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.) (10) IA NO. 26454/2019 (APPLN. FOR DIRECTIONS ON B/O HARYANA CITY LTD.) GAS DISTRIBUTION (11) IA NO. 137922/2019 (APPLN. FOR INTERVENTION IΝ IA NO. 26454/2019 ON **B/0** TORRENT GAS PVT. LTD.) 139254/2019 (12) IA NO. (APPLN. FOR INTERVENTION IN IA NO. B/0 26454/2019 ON GUJARAT GAS LTD.) 105664/2020 (APPLNS. FOR DIRECTIONS ON B/O HARYANA (13) IA NO. CITY GAS DISTRIBUTION LTD.) (APPLNS. FOR DIRECTIONS ON B/O HARYANA 126864/2020 (14) IA NO. DISTRIBUTION GAS CITY LTD.) (15) IA NOS. 9577/2021 AND 13940/2021 (APPLNS. FOR DIRECTIONS AND PERMISSION TO FILE ADDL. DOCUMENTS ON B/0 HARYANA CITY GAS DISTRIBUTION LTD.) BEHALF OF (16) IA NO. 110784/2020 (APPLICATION FOR DIRECTIONS ON **INDRAPRASTHA** GAS LIMITED) (17) IΑ NO. 10953/2021(APPLN. FOR INTERVENTION IN IA NO. 105664/2020 ON B/0 TORRENT PVT. GAS LTD.) 11429/2021(APPLN. (18) IA NO. FOR INTERVENTION IΝ IA NO. 105664/2020 ON **B/0 GUJARAT** GAS LTD.) (19) IA NOS. 66000 AND 66002/2021 (APPLICATIONS FOR DIRECTIONS AND FROM FILING AFFIRMED AFFIDAVIT ON BEHALF EXEMPTIONED 0F INDRAPRASTHA GAS LIMITED)

(20) IA NO. 74455/2021 (APPLICATION FOR DIRECTIONS ON BEHALF OF INDRAPRASTHA GAS LIMITED) (21) IA D. NO. 80971/2021 (APPLN. FOR PERMISSION TO FILE ADDITIONA DOCUMENTS IN IA NO. 74455/2021 ON B/O HARYANA CITY GAS DISTRIBUTION LTD. (22) IA NO. 122055/2021 (APPLN. FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)

- Date : 30-11-2021 These applications were called on for hearing today.
- CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MRS. JUSTICE B.V. NAGARATHNA
- For the parties : Mr. Harish N. Salve, Sr. Adv (A.C.)[NP]
  - Ms. Aparajita Singh, Sr. Adv(A.C.)
  - Mr. A.D.N. Rao, Adv (A.C.)
  - Mr. Siddhartha Chowdhury, Adv (A.C.)
  - Applicant-in-person
  - Petitioner-in-person
  - Mr. Mukesh Kumar Maroria, AOR
  - Mr. P. K. Jain, AOR Mr. Saurabh Jain, Adv. Mr. Samindra Kumar Tripathi, Adv. Mr. P.K. Goswami, Adv. Mr. S.P. Singh Rathore, Adv.
  - Mr. Tushar Mehta, Ld. SG Ms. Aishwarya Bhati, Ld. ASG Mr. S. Wasim Qadri, Sr. Adv. Mr. Vibhu Shankar Mishra, Adv. Mr. Tushar Mehta, Ld. SG
  - Ms. Aishwarya Bhati, Ld. ASG Mr. S. Wasim Qadri, Sr. Adv. Mr. D L Chidanand, Adv. Ms. Suhashini Sen, Adv. Mr. Rajesh Kr. Singh, Adv. Mr. S.S. Rebello, Adv.
  - Mr. Subhranshu Padhi, Adv.

	Ms. Archana Pathak Dave, Adv.
	Mr. Vibhu Shankar Mishra, Adv. Mr. Mani Shankar Mishra, Adv. Mr. R.D. Singh, Adv. Mr. Gurmeet Singh Makker, AOR Mr. Amrish Kumar, AOR Mr. B.V. Balaram Das, AOR
	Mr. Ramesh Babu M. R., AOR Mr. Rajesh Kumar Chaurasia, AOR Mr. Sushil Kumar Jain, AOR Mr. K. R. Sasiprabhu, AOR Mr. Rajiv Ranjan Dwivedi, AOR
I.A.115613/2021	Dr. A.M. Singhvi, Sr. Adv Mr. C.S. Vaidyanathan, Sr. Adv Mr. Mahesh Agarwal, Adv Ms. Poonam Verma, Adv Mr. Arshit Anand, Adv Mr. Saunak Rajguru, Adv Ms. Sakshi Kapoor, Adv Mr. E. C. Agrawala, AOR
	Mr. Ravindra Kumar, AOR M/S. S. Narain & Co., AOR Mrs. B. Sunita Rao, AOR
CPCB.	Mr. Vijay Panjwani, AOR
	Ms. Ruchi Kohli, AOR Mr. Radha Shyam Jena, AOR Mr. Hardeep Singh Anand, AOR Mr. V. K. Verma, AOR
	Mr. Sanjeev Sen, Sr. Adv. Mr. Praveen Swarup, AOR Ms. Payal Swarup, Adv. Mr. Syed Jafar Husain, Adv. Ms. Archana Sahrma, Adv. Mr. K.P. Singh, Adv.
	Mr. P. Parmeswaran, AOR
	Mr. Anil Grover, Sr. AAG Dr. Monika Gusain, AOR
	Mr. Aniruddha Deshmukh, AOR Mr. Ajit Pudussery, AOR
	Mrs. Rani Chhabra, AOR Mr. Bikash Chandra, Adv Mr. Rajeev Kumar Deora Adv

5

	Mr. Inder Mohan Singh Adv Mr. Ish Karan Singh Chhabra Adv
	Ms. Sujeeta Srivastava, AOR Ms. Hemantika Wahi, AOR M/S. M. V. Kini & Associates, AOR Ms. Manjula Gupta, AOR Mr. Abhishek, AOR Mr. Anil Kumar Jha, AOR Mr. Shri Narain, AOR Mr. Shri Narain, AOR Mr. Sudhir Mendiratta, AOR Mr. Pradeep Kumar Bakshi, AOR M/S. Saharya & Co., AOR M/S. Khaitan & Co., AOR M/S. Khaitan & Co., AOR Mr. Mohit D. Ram, AOR Mrs. K. Sarada Devi, AOR Mrs. Sina Gupta, AOR Mr. Sina Gupta, AOR Mr. Chirag M. Shroff, AOR Mr. Ravindra Bana, AOR Mr. T. V. Ratnam, AOR
	Mr. G. Prakash, AOR Mr. Jishnu M.L., Adv.
	Mr. Mukesh K. Giri, AOR Mr. Prashant Kumar, AOR Mr. Sarvam Ritam Khare, AOR Mr. S. S. Shroff, AOR Mr. Umesh Kumar Khaitan, AOR Mrs. Anil Katiyar, AOR Ms. Binu Tamta, AOR Mr. Pramod Dayal, AOR Mr. Surya Kant, AOR
State of Haryana	Mr. Anil Grover, SR. AAG, Ms. Noopur Singhal, Adv. Mr. Rahul Khurana, Adv. Mr. Satish Kumar, Adv. Mr. Sanjay Kumar Visen, AOR Mr. Bhanwar Jadon, Adv. Mr. Sanjeev Prakash Upadhyay, Adv.
State of Tami Nadu	Dr. Joseph Aristotle S, AOR Ms. Preeti Singh, Adv. Ms. Ripul Swati Kumari, Adv. Mr. sanjeev Kumar Mahara, Adv.
	Mr. Rakesh Kumar-i, AOR Mr. Ashok Mathur, AOR Mr. R. P. Gupta, AOR Mr. S. K. Bhattacharya, AOR Mr. Sushil Kumar Singh, AOR

	WWW.LIVELAW.IN
	Ms. Shalini Kaul, AOR
	Mr. Pavan Kumar, AOR
	Mr. Rakesh K. Sharma, AOR
	Mr. Munawwar Naseem, AOR
	Ms. Sanjna Dua, Adv.
	Mr. Mohit Budhiraja, Adv.
	Ms. Tanuja Dhoulakhandi, Adv. Ms. Pinki Mehra, Adv.
	Ms. Shipra Malhotra, Adv.
	Mr. Satya Mitra, AOR
	Mr. Balaji Srinivasan, AOR Ms. Nandini Gidwaney, AOR
	Mrs. Priya Puri, AOR
	Mr. Ejaz Maqbool, AOR
	M/S. Parekh & Co., AOR
	Mr. Parijat Sinha, AOR
IA 138385/21	Mr. KV Viswanathan, Sr. Adv.
IA 130303/21	Mr. Arun Sri Kumar, Adv.
	Ms. Pritha Srikumar Iyer, AOR
	Ms. Mansi Binjrajka, Adv.
	Mr. Amartya Sharan, Adv.
	Ms. Nikita Garg, Adv.
	Mar Arrent Crait Krimere Adla
IA 55395-96/21	Mr. Arun Sri Kumar, Adv. Ms. Nikita Garg, Adv.
	Ms. Kiran Bhardwaj, AOR
Ut Of Andaman &	
Nicobar Admn	Ms. G. Indira, Aor
	Mr. Nitin Saluja, AOR
	Ms. Shalu Sharma, AOR
	Mr. R. C. Kohli, AOR
	Mr. Kuldip Singh, AOR
	Mr. Neeraj Kumar Gupta, AOR
	Mr. Pranav Kishore Jha, Adv.
	Mr. Upendra Mishra, Adv.
	Mr. Ranjit K Singh, Adv.
	Mr. Jogy Scaria, AOR
	Ms. Beena Victor, Adv.
	Mr. Vinod Yadav, Adv.
	Ms. Keerthi Priyan. E, Adv.
	Ms. M. Priya, Adv.
State of Raj.	Dr. Manish Singhvi, Sr. Adv.
	Mr. Arpit Parkash, Adv.
	Mr. Sandeep Kumar Jha, AOR

State of Gujarat	Ms. Deepanwita Priyanka, AOR
	Mr. Mohit Paul, AOR Mr. M. P. Devanath, AOR
	Mr. Vivek Singh, Adv. Mr. C.P. Rajwar, Adv. Mr. Chandra Prakash, AOR
	Mr. Vinodh Kanna B., AOR
	Mr. Arjun Syal, Adv. Mr. Mithu Jain, AOR Mr. Shreyan Das, Adv. Mr. Rushil, Adv. Mr. Kartikay Trivedi, Adv.
	Mr. Sameer Shrivastava, AOR Mr. Vikrant Singh Bais, AOR
I.A. 33511, 33965/ 2021	Dr. Brij Bhushan K. Jauhari, Adv Mr. Sunil Bhatnagar, Adv. Mr. Harsh Mahan, Adv. Mr. O.P. Singh, Adv. Mr. Atul Mahan, Adv. Ms. Purnima Jauhari, AOR
	Mr. Ravindra Raizada, Sr. Adv./AAG, U.P. Mr. Rajeev Kumar Dubey, Adv Mr. Ashiwan Mishra, Adv Mr. Anurag Tiwari, Adv Mr. Kamlendra Mishra, AOR
	Mr. Ayush Sharma, AOR Ms. Manju Jetley, AOR Mr. Pranav Sachdeva, AOR Ms. Charu Ambwani, AOR Ms. Misha Rohatgi, AOR
	Mr. B.P. Sahu, Sr. Adv. Mrs. Rajani. K. Prasad, Adv. Mr. Sanveer Mehlwal, Adv. Ms. Geetanjali Mehlwal, Adv. Mr. B. Krishnaprasad, Adv. Ms. N. Annapoorani, AOR
State of HP	Mr. Vikas Mahajan, Sr. Adv Mr. Vivek Mahajan, Adv Mr. Vinod Sharma, A <i>OR</i> Mr. Vidit Anand Adv Mr. Anil Kumar, Adv Mr. Arun Singh, Adv

		Parjat Som, Adv Surinder Singh Manak, Adv
	Mr.	Mritunjay Kumar Sinha, AOR
IA 50904,50864/21	Ms.	Matrugupta Mishra, Adv. Ishita Thakur, Adv. Ketan Paul, AOR
		Tulika Mukherjee, AOR Sunil Fernandes, AOR
	Mr. Mr.	Pradeep Misra, AOR Suraj Singh, Adv. Bhuwan Chandra, Adv. Manoj Kr. Sharma, Adv.
	Mr.	Nishit Agrawal, AOR
		Surabhi Sanchita, AOR
	Ms.	Divya Jyoti Singh, AOR
GPCB	Ms.	Nidhi Jaswal, AOR
State of Punjab	Ms.	Ranjeeta Rohatgi, AOR
	Mr.	Vinay Garg, AOR
		Prakash Ranjan Nayak, AOR
		Soumya Dutta, AOR
		Sakshi Kakkar, AOR
		Anas Tanwir, AOR
		Shishir Deshpande, AOR
IA 110383 & 110384/ 2021	Mr.	Harsh V. Surana, AOR
	Mr.	Vivek Gupta, AOR
		Akshay Girish Ringe, AOR
		Vishwajit Singh, AOR
	Mr. Mr.	Tushar Mehta, Ld. SGI Pukhrambam Ramesh Kumar, AOR Anupama Ngangom, Adv. Karun Sharma, Adv.
		Shovan Mishra, AOR Bipasa Tripathy, Adv.
	Mr.	Aakarshan Aditya, AOR
State of Meghalaya		Avijit Mani Tripathi, AOR T.K. Nayak, Adv.
		Divya Roy, AOR Rishi Matoliya, AOR

	Mr. Gautam Narayan, AOR
	Ms. Jyoti Mendiratta, AOR
	Ms. Surbhi Mehta, AOR
	Ms. Shagun Matta, AOR
	Mr. Anil Kumar, AOR
IA 121722/2020	Mr. Shafiq Khan, Adv.
IR 121722/2020	Ms. Sundri, Adv.
	Mr. Shagir Khan, Adv.
	Mr. Parminder Singh Bhullar, AOR
IA 141519, 152459/	
2021	Mr. Sumit Chander, Adv.
	Mr. Nishit Agrawal, Adv.
	Mr. Harsh Mishra, Adv.
	Mr. Gurdeep Chauhan, Adv.
	Ms. Nidhi Agrawal, AOR
IA 61309/21	Mr. Ashutosh Dubey, AOR
	Mr. Abhishek Chauhan, Adv.
	Ms. Rajshri Dubey, Adv.
	Mr. Amit P. Sahi, Adv.
	Mr. H.B. Dubey, Adv.
	Mr. Amit Kumar, Adv.
	Mr. Sidhesh Kotwal, Adv.
	Ms. Ana Upadhyay, Adv.
	Ms. Maniya Hasija, Adv.
	Ms. Pragya Barsaiyan, Adv.
	Mr. Akash Singh, Adv. Mr. Nirnimesh Dube, AOR
	Mr. Mahfooz Ahsan Nazki, AOR
	Mr. Polanki Gowtham, Adv.
	Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Redyy, Adv.
	Mr. K.V. Girish Chowdhary, Adv.
	Mr. Arvind Anand, Adv.
	Mr. Nirnimesh Dube, AOR Mr. Shekhar Kumar, AOR
IA 130236/20,	Ms. Nidhi Mohan Parashar, AOR
134225/21	Mr. Vikrant Kumar, Adv.
	Ms. Mayuri Raghuvanshi, AOR
I A. 94737/2021	Mr. Naushad Ahmad Khan, Adv.
	Mr. Danish Zubair Khan, AOR
	Mr. Mukesh Verma, Adv.

	Mr. Yash Pal Dhingra, AOR
	Mr. Rajan Narain, AOR Mr. Neeraj Shekhar, AOR
IA 108649, 108650/ 2021	Ms. Shashi Kiran, AOR Mr. Vaibhav Maheshwari, Adv. Dr. Satish Chandra, Adv. Mr. Sumit Pachkhande, Adv. Ms. Sangeeta Bhalla, Adv.
State of Karnataka	Mr. V. N. Raghupathy, AOR Ms. Diksha Sharma, Adv.
	Mr. Subhro Sanyal, AOR
	Mr. Shyam Divan, Sr. Adv. Mr. Gopal Jain, Sr. Adv. Mr. Saurav Agarwal, Adv. Mr. Anshuman Choudhary, Adv. Mr. Deepayan Mandal, AOR
	Ms. Jaikriti S. Jadeja, AOR Mr. Rishi Malhotra, AOR
IA 95814,95815	Ms. Anushree Prashit Kapadia, AOR Ms. Priyanka Rathi, Adv.
	Mr. Uday Gupta, Adv. Ms. Shivani M. Lal, Adv. Mr. M.K. Tripathi, Adv. Mr. Harish Dasan, Adv. Mr. Rajiv Ranjan, Adv. Mr. Hiren Dasan, AOR
	M/S. Karanjawala & Co., AOR Ms. Astha Tyagi, AOR Mr. T. R. B. Sivakumar, AOR
IA 105997, 106002/ 2021	Mr. Vibhakar Mishra, Adv. Mr. Nischal Kumar Neeraj, AOR
	Mr. M. Shoeb Alam, AOR Mr. Yoginder Handoo, AOR Mr. Prasanna S., AOR Mr. Rajiv Yadav, AOR Mr. D. Abhinav Rao, AOR Ms. Diksha Rai, AOR
IA 38495,38498 & 38505/2021	Mr. Aditya Shankar Prasad, Adv. Mr. Sameer Kumar, AOR Mr. Shahrukh Ahmad, Adv. Mr. Mandeep Bainsala, Adv.

11

	Mr. Gaurav, AOR
	Ms. Madhumita Bhattacharjee, AOR Ms. Srija Choudhury, Adv.
	Mr. Gopal Jha, AOR Mr. Nishant Verma, Adv.
	Mr. Amrish Kumar, AOR
State of Sikkim	Mr. Raghvendra Kumar, Adv. Mr. Anand Dubey, Adv. Mr. Samanta Kumar, Adv. Mr. Narendra Kumar, AOR
	Ms. Astha Sharma, AOR
IA 102618, 118668/ 2020	Mr. Sandeep Singh, AOR Mr. Pradeep Kumar Sharma, Adv.
	Mr. Debojit Borkakati, AOR Mr. Durga Dutt, AOR Ms. Rashmi Malhotra, AOR
	Mr. Vipin Nair, AOR Mr. P.B. Suresh, Adv. Mr. Arindam Ghosh, Adv. Mr. Prakash Baghel, Adv. Mr. Anshuman Bahadur, Adv.
	Ms. Puja Sharma, AOR Mr. Manish Kumar, AOR
State of Tripura	Mr. Shuvodeep Roy, AOR Mr. Kabir Shankar Bose, Adv. Mr. Ishaan Borthakur, Adv.
	Ms. Aswathi M.K., AOR Mr. Ravi Prakash, AOR
	Mr. Piyush Joshi, Adv. Mr. Senthil Jagadeesan, AOR Ms. Sumiti Yadava, Adv. Ms. Mrinal Kanwar, Adv. Ms. Sonakshi Malhan, Adv. Mr. Sajal Jain, Adv.
IA 50960/2021	Mr. P.S. Amalraj, Adv. Mr. Gowthaman, Adv. Mr. Ram Sankar, Adv. Ms. Sujatha Bagadhi, Adv. Ms. G. Chitrakala, Adv.

	Ms. Divya, Adv. Mr. Anir Veda Sharma, Adv. Mr. G. Jai Singh, Adv. Mr. A. Vasanthakumar, Adv. M/S. Ram Sankar & Co, AOR
	Mr. Raj Bahadur Yadav, AOR Mr. Ravindra S. Garia, AOR
State of Nagaland	Ms. K. Enatoli Sema, AOR Mr. Amit Kumar Singh, Adv. Ms. Chubalemia Chang, Adv.
	Mr. Anurag Kishore, AOR
State of T.N.	Mr. D. Kumanan, AOR Mr. Sheikh Fakhruddin Kalia, Adv.
State of Jharkhand	Mr. Tapesh Kumar Singh, AOR Mr. Aditya Pratap Singh, Adv. Mr. Aditya Narayan Das, Adv.
	Mr. D. N. Goburdhan, AOR Ms. Lubna Naaz, AOR
	Mr. Rakesh Kumar,AOR Mr. Sataroop Das, Adv.
	Mr P D Upadhyay AOP

Mr. R.D. Upadhyay, AOR

UPON hearing the counsel the Court made the following

## ORDER

### IN RE: THREE WHEELERS

#### IA NO.138385/2021 (S.No.1)

Issue notice to the Union of India and Govt. of NCT Delhi.

Mr. G.S. Makker, learned counsel accepts notice on behalf of the Union of India and Ms. Jyoti Mehndiratta, learned counsel accepts notice on behalf of Transport Department, Govt of

NCT Delhi.

Counter affidavit, if any, be filed within two weeks.

List on 15.12.2021.

#### IN RE: <u>BS IV/BS VI VEHICLES</u>

These applications have been filed on behalf of the owners/dealers of BS-IV vehicles where the sales of the vehicles have been registered on the e-Vahan and temporary/permanent registration portal was granted to these vehicles prior to 31.03.2020. By an Order dated 13.08.2020, this Court took notice of the fact that a large number of sales have been made and uploaded on e-Vahan portal and temporarv registrations were made during the lock-down period. By the said order this Court reiterated the order passed on 27.3.2020 that no registration of BS-IV vehicles can be done in Delhi and NCR. Registration of vehicles could be done for the rest of the country provided, the sales are uploaded on e-Vahan

<sup>&</sup>lt;u>IA NOS.102618 & 118668/2020, 113087/2020, 130236/2020, 118512 & 118511/2020, 134723 & 134733/2020, 33511 & 33965/2021, 50960 & 50962/2021, 57084/2021, 61308 & 61309/2021, 105997 & 106002/2021 (S.Nos.2,3,5,8,12,16,24,31,32,34)</u>

portal.

Mr. A.D.N. Rao, learned Amicus Curiae relied upon an order passed by this Court on 02.11.2020 by which individual applications were permitted to be withdrawn to enable the applicants to approach the respective High Courts for the relief relating to registration of their vehicles.

We have perused an Order passed by this Court on 15.06.2020, in which it was made clear that no registration of any BS-IV vehicles can be made without the permission of this Court. Learned counsel appearing for the applicants submitted that relegation of the applicants to the High Courts would not serve any purpose in view of the Order dated 15.06.2020.

Sales of the vehicles which have been uploaded on e-Vahan portal before 31.03.2020 can be registered by the concerned transport authorities provided that the temporary/permanent registration was granted before the cut off date, i.e. 31.03.2020. The concerned transport authorities are directed to carefully scrutinize the records to ensure that the sales are genuine and have taken place prior to 31.03.2020.

Interlocutory Applicantions stand disposed of.

15

<u>IA Nos. 116007 & 115987/2020, IA No. 129302 & 129306/2020 (S.Nos.4,6)</u>

These applications are filed seeking a direction to the concerned authorities of the State of Manipur to register BS-IV vehicles sold before 31.03.2020 but their registrations are not done. appearing for the Learned counsel applicants submitted that the e-Vahan portal was started only 28.09.2020 and one of the conditions on for registration of BS-IV vehicles which were sold prior to 31.03.2020 is registration of sales on e-Vahan portal. Mr. Tushar Mehta, learned Solicitor General submitted that the permission may be granted for registration of vehicles which were sold prior to 31.02.2020 as a one time measure.

The concerned authorities of the transport department of the State of Manipur are directed to register BS-IV vehicles which were sold prior to 31.03.2020 without insisting on the transactions being uploaded on e-Vahan portal. A careful scrutiny shall be done by the transport authorities to find out that the transactions are genuine and the sales were done prior to 31.03.2020. This order which is passed for the State of Manipur is in the peculiar facts and circumstances of this case.

Interlocutory Applications stand disposed of.

16

IA NOS. 118519 & 118517/2020, IA NO. 31082/2021, IA NOS. 32756 & 32749/2021, IA NOS. 32802 & 32805/2021, IA NOS. 32803 & 32811/2021, IA NOS. 32849 & 32831/2021, IA NOS. 56164 & 56166/2021, IA NO. 66504/2021, IA NO. 66856/2021, IA NO. 72363/2021, IA NO. 134225/2021, IA NOS. 141519 & 152459/2021

These applications have been filed for registration of CNG vehicles which are not being registered by the transport authorities as a limited interpretation of the orders of this Court. The order dated 18.09.2020 passed by this Court makes it clear that in so far as CNG vehicles are concerned, registration cannot be rejected as the emission from such vehicles is within the limits. In spite of the Order dated 18.09.2020, in which the direction was given in clear terms, the transport authorities have unnecessarily driven these applicants to approach this Court.

The concerned transport authorities are directed to register the CNG vehicles.

Interlocutory Applications relating to registration of CNG vehicles stand disposed of.

## IA NO. 133381/2020 (APPLICATION FOR DIRECTIONS ON B/O BHARAT PETROLEUM CORPN. LTD.)

This application has been filed by Bharat Petroleum Corporation Limited seeking registration of 1 BS IV Diesel Vehicle (Aircraft Refueller) TATA SIGNA 3518 S. CR (BS-IV) Chassis No. MAT503059JAC05195 Engine No. 81B84456983 of Bharat Petroleum Corporation Limited.

According to the applicant, this vehicle was purchased in the year 2018 along with other vehicles, which have been registered.

Rao, learned Amicus Curiae Mr. A.D.N. has brought to our notice that I.A. No. 121389/2019 filed by the applicant in Civil Appeal No. 9783/2018 was dismissed by this Court vide order dated 31.07.2020. dated 02.11.2020, this However, by order Court allowed registration for similar vehicles pertaining to M/s Indian Oil Skytanking Private Ltd. in IA No. 108186/2020 and made exception to the vehicles which are BS-IV Hydrant Dispensers used for public utility and essential services of delivering Aviation Turbine Fuel to the aircraft tanks.

There is no dispute that similar vehicles were registered by the authorities pursuant to the order dated 02.11.2020. Accordingly, we direct registration of 1 BS IV Diesel Vehicle (Aircraft Refueller) TATA SIGNA 3518 S. CR (BS-IV) Chassis No. MAT503059JAC05195 Engine No. 81B84456983 of Bharat

18

Petroleum Corporation Limited.

## IA NO. 1700/2021 (APPLICATION FOR MODIFICATION OF ORDER DT. 19.06.2020 ON B/O DY. COMMISSIONER OF POLICE)

This application has been filed on behalf of the Deputy Commissioner of Police, Provisioning & Logistics, Delhi seeking modification of the order dated 19.06.2020 passed by this Court in I.A. No. 142872/2019 in terms of EPCA Report No. 116, whereby EPCA recommended registration of one Mini Bus BS IV Diesel vehicle and for a direction to the Transport Authority to register the Tata Mini Bus BS-IV Diesel vehicle.

Learned *Amicus Curiae* submits that inadvertently, the registration of the vehicle was not covered in the order dated 19.06.2020. Further, EPCA in its Report No.116 has recommended for registration of the vehicle used for public utility.

The concerned Transport Authority is directed to register Tata Mini Bus BS – IV Diesel Chassis No. MAT512005JFH14655.

## IA NOS. 50904 AND 50864/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O DELHI MSW SOLUTION LTD.)

These applications have been filed on behalf of M/s Delhi MSW Solutions Limited seeking a

19

direction to Transport Department, Government of NCT of Delhi for registration of 12 Diesel BS-VI compliant vehicles. We are informed by the Ld. Counsel appearing for the applicant that in the order dated 09.04.2021, this Court allowed registration of 46 Tata Ace CNG Vehicles, and 2 Water Jetting Machines CNG vehicles.

The Transport Department, Government of NCT of Delhi is directed to register 12 Diesel BS-VI compliant vehicles the details of which are provided in the Annexure-F of the application.

## IA NOS. 55395 AND 55396/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O JAVED BASHEER AND ORS.)

Javed Basheer and Ors. have filed these applications seeking registration of non-homologated vehicles which were updated on e-vahan on 28.03.2020 but could not be registered before 31.03.2020 as they were imported vehicles.

Though the transactions were uploaded on E-Vaahan Portal on 28.03.2020, the vehicles could not be registered as they were imported and not manufactured in India. We are of the considered view that the vehicles require to be registered as the transaction has taken place prior to 31.03.2020 and the registration could not take place because

20

the vehicles have been imported. The Transport Authorities are directed to register four motorcycles.

## IA NO. 66040/2021 (APPLN. FOR PERMISSION TO REGISTER EURO III COMPLAINT OXYTRUCKS ON BEHALF OF STATE OF HARYANA)

This application has been filed by the State of Haryana seeking permission to register Euro III Compliant Oxytrucks to cater to the need of oxygen at different hospitals.

Learned *Amicus Curiae* submits that Oxytrucks were donated by Raytheon Technologies, Germany and they have been put to good use when the country was gasping for breath during the covid period.

Though they are only BS-III compliant, we are of the opinion that an exception can be made to these oxytrucks. The Transport Authorities are directed to register the four Oxytrucks which numbers ZCFAD1EG60/2681878 (Model chassis No. ML120E22-E3); ZCFAD1EG20/2681876 (Model No. ML120E22-E3); ZCFAD1EG80/2681879 (Model NO. ML120E22-E3); and ZCFAD1EG40/2681877 (Model No. ML120E22-E3).

IA NOS. 38495, 38498, 38505, 38500, 38510 AND 44080/2021 (APPLNS. FOR IMPLEADMENT, DIRECTIONS, EXEMPTION FROM FILING DULY AFFIRMED AFFIDAVIT AND EXEMPTION FROM FILING 0.T. ON B/O KIRAT SARTAJ

#### MOTORS PVT. LTD.)

In terms of order dated 02.11.2020, the applicants are permitted to withdraw these applications with liberty to approach the Patna High Court. We modify the order dated 15.06.2020 to the effect that High Courts can entertain Writ Petitions for registration of BS IV vehicles purchased prior to 31.03.2020 and uploaded on the E-Vahan web-portal before that date.

The applications are dismissed as withdrawn with aforesaid liberty.

## IA NO. 94737/2021 (APPLN. FOR DIRECTIONS ON B/O DIRECTORATE OF HEALTH SERVICES, GOVT. OF NCT OF DELHI)

This application has been filed by Directorate of health Services, Govt. of NCT of Delhi to direct the Transport Department, Govt. of NCT of Delhi for registration of 2 (two) BS IV vehicles bearing Chassis NO. P005410 and P005414 which were being used for essential public utility services.

Two BS IV vehicles which were being used for essential public utility services have not been registered on the ground that they only have a temporary registration and have not been uploaded on E-Vahan Portal.

These vehicles have been purchased in the year 2019 and they are being utilized for public

22

services. The concerned Transport Department, Govt. of NCT of Delhi is directed to register 2 (two) BS IV vehicles bearing Chassis NO. P005410 and P005414.

#### IA NOS. 108649 AND 108650/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O MOHD. SHAKIR)

Mohd. Shakir purchased Honda Amaze from Nath Motors Private Limited on 18.02.2019. The vehicle was not registered by the Motor Licensing Authority on the ground that the trade certificate of Nath Motors Private Limited expired in the year 2019 and no application had been filed by Nath Motors Private Limited for renewal of the trade certificate.

Considering the fact that the vehicle is BS IV compliant and was purchased in the year 2019 but could not be registered for the reasons beyond control of the applicant, the Licensing Authority is directed to register Honda Amaze Car bear chassis No. MAKDF5SBANK4016820, Key No. H225, Engine No. L12B44045000.

## IA NO. 138633/2021 (APPLN. FOR CLARIFICATION OF ORDER DT. 24.11.2020)

The Transport Department, Govt. of NCT of Delhi has filed this application seeking clarification of order dated 24.11.2020 as to whether the vehicles sold between 27.03.2020 to 31.03.2020 when the nation was in lockdown due to

23

pandemic should be registered.

By an order dated 27.03.2020, this Court directed that no registration of BS-IV vehicles shall be done in Delhi and NCR region. On 13.08.2020, this Court clarified the order dated 27.03.2020 by re-affirming that no registration of the vehicle of BS-IV should be made after 31.03.2020.

In an application filed by the Federation of Automobile Dealers Association, this Court on 24.11.2020 directed registration of vehicles which were sold prior to 31.03.2020 and were granted permanent registration prior to that date.

In IA NOS.102618 & 118668/2020, 113087/2020, 130236/2020, 118512 & 118511/2020, 134723 & 134733/2020, 33511 & 33965/2021, 50960 & 50962/2021, 57084/2021, 61308 & 61309/2021, 105997 & 106002/2021, we have already granted registration for vehicles which were sold prior to 31.03.2020 and were permanently / temporarily registered and were uploaded on e-Vahan Portal prior to 31.03.2020.

Order dated 24.11.2020 is clarified to the effect that all vehicles sold between 27.03.2020 to 31.03.2020 shall be registered provided the transactions have been uploaded on E-Vaahan Portal and the temporary/permanent registration was granted before the cut off date i.e. 31.03.2020.

24

### IA NOS. 110383 AND 110384/2021 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O CHAITANYA JAIN)

The applicant on shifting his residence to Delhi sought for registration of a Motorcycle purchased in the year 2019 and was registered with Transport Authority, Ranga Reddy District, Telangana.

this is the case for transfer As of registration, we direct the Transport Authority, Government of NCT of Delhi to assign a new registration number on transfer to Motorcycle bearing NO. TS 07 GT 8021.

#### IN RE: PET COKE

IA NOS. 95814 AND 95815/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTION ON B/O SANGHVI TECHNO PRODUCTS) (2) IA NO. 115613/2021 (APPLN. FOR CLARIFICATION OF ORDER DATED 09.10.2018 ON BEHALF OF RAIN CII CARBON (VIZAG) LIMITED)

This Court vide order dated 09.10.2018 fixed a cap of 0.5 MT per annum on the total quantity of pet coke to be imported.

These applications have been filed seeking permission to import calcinated pet coke for industries in addition to the quantity fixed by this Court.

The Commission for Air Quality Management is

directed submit a report within four weeks from today, regarding the impact on environment if these IAs are allowed.

List the Interlocutory Applications along with SLP (C) Nos. 12141-12142/2021 on 10.01.2022.

## IN RE: ALLOCATION OF NATURAL GAS TO M/S INDRAPRASTHA GAS LIMITED

List the matter on 01.02.2022.

(Geeta Ahuja)	(Meenakshi Kohli)	(Anand Prakash)
Court Master	Astt. Registrar-cum-PS	Court Master

26